

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 93/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three number of assets under “Transmission System associated with System Strengthening-XII in Southern Region”.

**Date of Hearing** : 29.3.2022

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Tamil Nadu Generation & Distribution Corporation Limited & 16 Others

**Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Dr. R. Kathiravan, TANGEDCO  
Ms. R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Transmission System associated with System Strengthening-XII” in Southern Region:

Asset-1: LILO of 400 kV S/C Neelmangla-Hoody Transmission Line at new 400/220 kV GIS Sub-station at Yelahanka with 1X63 MVAr 420 kV Bus Reactor along with associated bays and equipment;

Asset-2: 2X500 MVA, 400/220 kV ICTs along with associated bays and 02 number 220 kV bays at 400/220 kV Yelahanka Sub-station, and

Asset-3: 04 number 220 kV bays at 400/220 kV Yelahanka Sub-station.



3. The Commission observed that the instant petition was listed together with Petition No. 5/RP/2020 in Petition No. 361/TT/2018 in terms of RoP dated 24.9.2021, wherein the issue of sharing of transmission charges has been raised by KPTCL. After hearing Petition No. 5/RP/2020 at length, the Commission adjourned the instant matter and observed that the instant petition shall be listed for hearing after disposal of Petition No. 5/RP/2020, the order for which is reserved. A separate RoP/order will be issued in Petition No. 5/RP/2020. The Petitions are accordingly delinked.

4. The instant matter shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

